

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
WEST ZONAL BENCH

Service Tax Appeal No. 87292 OF 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-472-16-17
dated 07.03.2017 passed by the Commissioner (Appeals), Central
Excise & Service Tax, Pune)

M/s. Tirupati Enterprises

.....Appellant

Ramhari Complex Office no. 2-9,
Gawade Colony, Opp. Tata Motors
Chinchwad, Pune

VERSUS

**Commissioner of Central Excise &
Service Tax, Pune I**

.....Respondent

41/A, Sasoon Road, ICE House,
Opp Wadia College, Pune

APPEARANCE:

None for the appellant
Shri S B P Sinha, Superintendent (AR) for the respondent

CORAM:

HON'BLE MR.AJAY SHARMA, MEMBER(JUDICIAL)
HON'BLE MR. M.M. PARTHIBAN, MEMBER(TECHNICAL)

FINAL ORDER No: 86089/2026

DATE OF HEARING : 04-09-2026
DATE OF DECISION : 04-09-2026

Per: BENCH

None for the appellant. Learned Authorised
Representative appearing for the Revenue submits that since last
3 occasions none appeared on behalf of the appellant and today
is the 4th occasion. He further submits that he has received a

communication dated 24.12.2025 from the Deputy Commissioner (R&T), CGST & Central Excise, Nagpur -I Commissionerate stating that the appellant has settled the matter under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a copy of the SVLDRS -4 has been sent along with the communication.

2. In view of the aforesaid communication, this appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in open Court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(M M PARTHIBAN)
MEMBER (TECHNICAL)

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